

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.20
C.P. (CAA)No.14/BB/2022

IN THE MATTER OF:

M/s. SKF Boilers and Driers Pvt. Ltd. ... Petitioner
v.
...
Order under Section 230-232 of Companies Act, 2013

Order delivered on: 13.12.2022

CORAM:

TMT. T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Shri K. Dushyantha Kumar
For the ROC/RD : Ms. Priyanka S. Bhat

ORDER

1. Heard Shri K. Dushyantha Kumar, learned Counsel for the Petitioners and Ms. Priyanka S. Bhat, learned Counsel for the ROC/RD.
2. Reports from the Statutory Authorities are still awaited. The Statutory Authorities shall file their reports, if any, within two weeks, duly serving on the Petitioners. The Petitioners shall file their response to the reports to be filed by the Statutory Authorities within one week from the date of receipt of copy of reports. Further, the Petitioners are directed to file affidavit in compliance to para No.4 of the order dated 27.04.2022.
3. List the C.P. on **12.01.2023**.

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(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

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(T. KRISHNAVALLI)
MEMBER (JUDICIAL)